

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

**ANTI DUMPING CONDONATION OF DELAY APPLICATION NO. 50952
OF 2019**

(ON BEHALF OF THE APPELLANT)

IN

ANTI DUMPING APPEAL NO. 52424 OF 2019

(Arising out of Customs Notification No. 24/2019 (ADD) dated 18 June 2019 based on Final Findings of the Designated Authority, Notification No. 14/19/2015 – DGAD dated 20/10/2016.)

M/s Kurigram Jute Processing Works Appellant

Puraton Choul Amod Road, Rangpur,
Bangladesh.

VERSUS

**Designated Authority, Directorate Respondent
General of Anti-Dumping & Allied Duties,**

Department of Commerce & Industry,
5 Parliament Street, Jeevan Tara Building, 4th Floor,
New Delhi – 110 001.

APPEARANCE:

Shri Ratheesh M., Advocate – for the appellant.

Shri Ameet Singh, Advocate for Designated Authority

Ms. Jaya Kumari, Authorised Representative for the Revenue

CORAM:

**HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)
HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)**

DATE OF HEARING : JULY 26, 2022

FINAL ORDER NO. 50668/2022

JUSTICE DILIP GUPTA:

Shri Ratheesh M., learned Counsel for the appellant states that the appellant does not intend to pursue the appeal.

2. Learned Counsel for the respondent has no objection.

3. The appeal is, accordingly, dismissed as withdrawn. The Condonation of Delay application stand disposed of.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**